BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

Name of the Company:

Manoharlal Santram Hiring Pvt. Ltd.

V/s.

Wind World India Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SMASHUATA BHUKLA

ADVOCATE

PETITIONEA

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2. ANIP A. GANDHI

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ORDER

Learned Advocate Mr. Shashwat Shukla present for Operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent Counsel requested time to file objections.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 15.12.2017 for objections of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of December, 2017.